NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/51/2016

NAME OF THE PETITIONER(S)

: RADHAKRISHNAN BABUNIRMALA

NAME OF THE RESPONDENT(S)

: PRECISE LIMBUS EYE CARE PVT LTD &1

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Gopineth Menny Rehal Clanitaskan S-Marjula Derri, AdY For KSR & WO, CBE

Regordu D



Skamm

ORDER

Counsels for both the parties are present. Counsel for the Petitioner filed CA/222/2017; copy of which is given to the other side. The prayer made by the Petitioner is that the adjourned annual general meeting allegedly held on 05.10.2017 be declared as null and void and stay the operation of Form DIR-12 and Form INC-22 filed with the Registrar of Company on 04.11.2017 until the disposal of the Company Petition.

Counsel for the Respondent is directed to file reply. The resolution passed on 05.10.2017 and the Form DIR-12, Form INC-22 filed with the Registrar of Company on 04.11.2017 are kept in abeyance, till next date of hearing. Put up on 11.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk